

PAPER (CONTROL OF PRODUCTION), ORDER, 1974

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PAPER (CONTROL OF PRODUCTION), ORDER, 1974

S.O. 465(E), dated the 1st August, 1974. - Whereas the Central Government is of opinion that it is necessary and expedient so to do for maintaining and increasing supplies of paper, an essential commodity; Now, therefore, in exercise of the powers conferred by Sec. 3 of the Essential Commodities Act, 1955(10 of 1955), the Central Government hereby makes the following Order, namely:

1. Short title, extent and commencement :-

- (1) This Order may be called the Paper (Control of Production) Order, 1974.
- (2) It extends to the whole of India.
- (3) It shall come into force at once.

2. Definitions :-

In this Order, unless- the context otherwise requires,-

1[(a) * * *];

(b) "cream laid or wove paper" means ordinary white or creamy writing paper, containing laid or wove marks, and having a smooth surface for writing;

1[(c) * * *];

(d) "manufacture" means the process by which a manufacturer produces finished paper or paper board;

(e) "manufacturer" means a manufacturer of paper or paper boards or both, and registered with the Director General of Technical Development, Government of India;

3 [(f) * * *];

(g) "paper and paper board" means material commonly known as paper and paper boards, and includes packing paper, wrapping paper and speciality paper but does not include newspaper;

4 [(h) * * *];

(i) "white printing paper" means common type of white printing paper of uniform formation, evenly finished and generally free from specks, holes or other blemishes, and suitable for printing;

(j) "quantity" means quantity by weight.

1. Omitted by S.O. 487(E), dated the 8th September, 1975.

3. Subs. by S.O. 487(E), dated the 8th September, 1975.

4. Omitted by S.O. 650(E), dated the 30th September, 1976.

3. Regulation of production of paper :-

Every manufacturer shall manufacture in respect of every month commencing on and from the 1st day of August, 1974 and every quarter commencing on and from the 1st day of October, 1974-

(a) white printing paper up to the extent of at least 30 per cent., of the total quantity of paper and paper boards manufactured by him during the month or the quarter, as the case may be;

1 [(b) * * *];

1 [(c) * * *];

1 [(d) * * *];

1 [(e) * * *];

1 [(f) * * *];

1. Omitted by S.O. 650(E), dated the 30th September, 1976.

4. Exemption :-

Nothing in this Order shall apply to a manufacturer whose installed capacity for the production of paper or paper boards is less than 25 tonnes per day.]

5. Variation of the percentages specified in Cl. 3 :-

Where the installed capacity of a manufacturer is not sufficient to manufacture paper according to the percentages specified in Cl. 3, he shall manufacture white printing paper to the extent specified in sub-clause (a) of the said clause and cream laid or wove paper to the extent of the balance of his installed capacity available for the manufacture of paper.]

6. Power to exempt :-

The Central Government may [in the public interest or for the development of paper industry or] having regard to the fact that the installed capacity of a manufacturer is for the manufacture of certain specialized varieties of paper or to the fact that a manufacturer cannot produce white printing paper to the extent specified in sub-clause (a) of Cl. 3 except at a heavy cost by order, exempt such manufacturer from the whole or part of the requirement of sub-clause (a) of Cl. 3 for such period as may be specified in such Order.

7. Specifications of white printing paper :-

(1) The white printing paper required to be manufactured under Cl. 3 shall be tinted with blue, pink or colours in such proportions as the Central Government may, from time to time, specify and its weight shall not exceed 60 grams per square metre ' [subject however to the tolerance permitted on nominal grammage as per relevant Indian Standards Institution specification.]

¹ [(2) The white printing paper shall also conform to the specifications for white printing paper notified by the Indian Standards Institution from time to time and shall bear the I.S.I. certification mark.]

(3) No manufacturer shall manufacture any other variety of paper tinted with blue, pink or other colour with which white printing paper is required to be tinted under sub- clause (1).

1. Omitted by S.O. 650(E), dated the 30th September, 1976.

8. Maintenance and production of books, accounts, etc :-

(1) Every manufacturer shall keep books of accounts and other records relating to the types of machineries installed in his factory the production capacity of each machinery, the manufacture and sale of paper and paper boards.

(2) Every such book, account or record, shall, when so required, be

produced for inspection before the Central Government or any other officer specified by that Government in this behalf.

(3) Every manufacturer shall furnish to the Central Government such returns in such manner and at such times as the Central Government may specify.